

Bail Application No. 1265/2020
State Vs. Lalit Jain & Ors
FIR No. 467/2017
PS Rani Bagh
U/S498A/304B/302/201/182/120B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Kamal Jain for a period of 45 days.

Part arguments heard.

Let the application be issued to the complainant for 04.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1255/2020
State Vs. Lalit Jain & Ors
FIR No. 467/2017
PS Rani Bagh
U/S498A/304B/302/201/182/120B/34 IPC

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03.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Nain Gupta for a period of 45 days.

Part arguments heard.

Let notice of the application be issued to the complainant for 04.06.2020 and may appear through Video Conferencing.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No 1192/2020.
State Vs Naveen Sharma & Ors.
FIR No.506/2019
PS Bharat Nagar
U/S 363/368/376/201 IPC
& 6 POCSO Act
77 J.J. Act

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Ravin Rao, Ld. counsel for the applicant/accused.

Victim Aisha is present with WSI Sumedha.

This is an application for interim bail of the accused Naveen Sharma for a period of 45 days.

Report in terms of previous direction has not been received. Let report be called in terms of previous order for 10.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge,ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1352/2020
State Vs. Shiv Kumar
FIR No.765/2018
PS Aman Vihar
U/S 420/468/471/120B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Jitender Singh, Ld. counsel for the applicant/accused.

This is an application for bail of the accused Shiv Kumar.

Report in report of the previous direction has not been received.

Let order be complied afresh for 10.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1370/2020
State Vs. Anil @ Anamika & Ors.
(Applicant/accused Kuldeep @ Kiran)
FIR No. 782/2017
PS Begumpur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Puneet Rana, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Kuldeep @ Kiran.

Reply qua previous involvements of the applicant/accused received and conduct report from the Jail superintendent received.

The conduct of the applicant Kuldeep @ Kiran is found satisfactory. Conduct report and custody warrant of applicant not received.

Jail Superintendent is directed to file conduct report and custody warrant of the applicant/accused.

No previous involvement has been reported as per the

report of IO. Moreover, during the hearing, ld. counsel for the applicant submits that co-accused Anil @ Anamika, whose bail application is also fixed for hearing has already been heard on 01.06.2020 and accused granted bail on 01.06.2020 and sought time for filing order.

Heard. Allowed.

Put up for 04.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1371/2020
State Vs. Anil @ Anamika & Ors.
(Applicant/accused Sandeep @ Sandhya)
FIR No. 782/2017
PS Begumpur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Puneet Rana, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Sandeep @ Sandhya.

Reply qua previous involvements of the applicant/accused received and conduct report from the Jail superintendent received.

The conduct of the applicant Sandeep @ Sandhya is found satisfactory.

No previous involvement has been reported as per the report of IO. Moreover, during the hearing, ld. counsel for the applicant submits that co-accused Anil @ Anamika, whose bail application is also fixed for hearing has already been heard on

01.06.2020 and accused granted bail on 01.06.2020 and sought time for filing order.

Heard. Allowed.

Put up for 04.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1373/2020
State Vs. Anil @ Anamika & Ors.
(Applicant/accused Ajay @ Dolly)
FIR No. 782/2017
PS Begumpur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Puneet Rana, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Ajay @ Dolly.

Reply qua previous involvements of the applicant/accused received and conduct report from the Jail superintendent received.

The conduct of the applicant Ajay @ Dolly is found satisfactory.

No previous involvement has been reported as per the report of IO. Moreover, during the hearing, ld. counsel for the applicant submits that co-accused Anil @ Anamika, whose bail application is also fixed for hearing has already been heard on

01.06.2020 and accused granted bail on 01.06.2020 and sought time for filing order.

Heard. Allowed.

Put up for 04.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1379/2020
State Vs. Anil @ Anamika & Ors.
FIR No. 782/2017
PS Begumpur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Sh. Puneet Rana, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Anil @ Anamika and also it is submitted that the present applicant/accused has been granted bail and ld. counsel seeks time to file the order.

Be put up this application for hearing on 04.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1377/2020
State Vs. Mohan
FIR No.19/2018
PS Begum Pur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Girish Chander, Ld. counsel for the applicant/accused.

This is a bail application filed on behalf of applicant/accused Mohan.

In terms of previous direction report from Jail Superintendent received, in which the conduct of the accused is satisfactory and as per the IO, no previous involvement.

During the hearing, Ld. APP has been opposed the applications and states that earlier two occasions, bail application has been dismissed vide order dated 26.05.2020 and 28.05.2020 (on the ground of concealment of fact). He further submits that in the reply, it is reported that complainant/witnesses have been regularly threatened by the accused person.

Upon this hearing, Ld. counsel for the applicant seeks time to file the judgment (on the point of concealment of fact) and in respect of his contention.

Put up on 04.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1404/2020
State Vs. Dr. Ashish Naithani
FIR No.165/2018
PS E.O.W.
U/S. 409/420/120-B IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Rajesh Kumar Singh, Ld. counsel for the applicant/accused.

This is a second bail application u/s 439 Cr.P.C. for interim bail for 45 days of the accused Dr. Ashish Nathania, after filing of the charge-sheet.

Reply to the bail application received and during the hearing Ld. APP submitted that the earlier application has been dismissed by Sh. Ajay Pandey, ASJ, on 30.04.2020.

Ld. APP for the State further relied upon Judgments i.e. Jagmohan Behl Vs. NCT of Delhi and M/s. Gati Limited Vs. T. Nagaranjan Tiramiajee, 2019, SC therefore, it would be appropriate to hear the present application by Sh.Ajay Pandey. Upon hearing of submission and the judgments, adjournment

sought by Ld. Counsel for the applicant/accused.

Heard. Allowed.

Put up on 08.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1413/2020
State Vs. Yavender
FIR No.44/2019
PS SHALIMAR BAGH
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Subhash Chauhan, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Yavender.

As per telephonic request of the ld. Counsel for the applicant/accused, put up for 08.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1418/2020
State Vs. Deen Dayal
FIR No.126/20
PS BUDH VIHAR
U/S 457/380/411/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Arpit Rawat, Ld. Proxy counsel for the applicant/accused.

Main counsel is not available.

This is an application u/s 439 Cr.P.C. for grant of regular bail to the accused Deen Dayal.

Report received.

At the request of Ld. Proxy counsel, put up on 05.06.2020. Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1278/2020
State Vs. Md. Akram @ Karim
FIR No. 26/2011
PS Ashok Vihar
U/S 302/394/397/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Sh. Aseem Bhardwaj, Ld. counsel for the applicant/accused.

Report from the Jail Superintendent received, in which it is submitted that due to technical error in the computer, the conduct report of the applicant could not be obtained, filed and sought some more time.

Heard Allowed.

Jail Superintendent is directed to file report in terms of previous direction, about the custody of the accused and certificate of conduct of the accused on or before 05.06.2020.

Computer branch, for uploading the orders on the Website

and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge, ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1200/2020
State Vs.Arjun
FIR No.419/2017
PS Ashok Vihar
U/S 302/34 IPC
& 25/54/59 Arms Act

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Ravi Mishra, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail moved on behalf of accused Arjun.

Interim bail sought on the ground that accused falls within the criteria directed by High Power Committee of Hon'ble High Court of Delhi vide minutes dated 18.05.2020 .

As per reply there is no previous involvement of the applicant/accused and conduct report as received from the Jail Superintendent is also satisfactory.

Heard and perused.

Considering the aforementioned facts & circumstances and in view of the criteria laid down by High Power Committee of Hon'ble High Court of Delhi vide minutes dated 18.05.2020, applicant/accused Arjun is granted interim bail for 45 days on furnishing personal bond in the sum of Rs.25,000/- before the Jail Superintendent. Application stands disposed of.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1277/2020
State Vs.Sandeep @ Sanju
FIR No. 484/2019
PS Aman Vihar
U/s 302/325/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. B.S. Chaudhary, Ld. counsel for the applicant/accused.

This is an interim bail application of accused Sandeep @ Sanju.

Although, it is submitted that in compliance of previous directions, medical documents of the mother of the applicant/accused filed but not on record. Ld. Counsel is directed to comply afresh and make assure that documents be filed on or before NDOH.

On request, put up for consideration on 06.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1282/2020
State Vs. Mukesh
FIR No. 497/2019
PS Raj Park
U/S 376/506/328/354 IPC
and Section 6 & 8 of POCSO Act

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. after taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sanjay Manchanda, Ld. counsel for the applicant/accused.

Complainant Khushi appeared through VC.

This is an application for interim bail moved on behalf of applicant/accused Mukesh.

By filing this application applicant/accused sought interim bail on the ground that applicant/accused is aged about 62 years, diabetic patient and there is no one in the family to look after the family.

Complainant has opposed the bail of the applicant/accused.

Ld. Addl. PP also strongly opposed the present application on the ground that present applicant/accused does not fall within the criteria

laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020 as Section 6 & 8 of POCSO Act is involved.

Heard and perused.

Considering the facts and circumstances and keeping in view that Section 6 & 8 of POCSO Act does not fall in the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1297/2020
State Vs. Vicky
FIR No.326/16
PS Bharat Nagar
U/S 302/307/452/147/148/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Anushasit Arya, Ld. counsel for the applicant/accused.

This is second application for interim bail of the accused Vicky.

Interim bail sought on the ground that accused falls within the criteria directed by High Power Committee of Hon'ble High Court of Delhi vide minutes dated 18.05.2020 as accused in JC since 08.07.2016.

As per report there is no previous involvement of the applicant/accused and conduct report as received from the Jail Superintendent is also satisfactory.

Heard and perused.

Considering the aforementioned facts & circumstances and in view of the criteria laid down by High Power Committee of Hon'ble High Court of Delhi vide minutes dated 18.05.2020, applicant/accused

Vicky is granted interim bail for 45 days on furnishing personal bond in the sum of Rs.35,000/- before the Jail Superintendent. Application stands disposed of.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1354/2020
State Vs.Firoz Siddqui @ Babu Bangali
FIR No.326/2016
PS Bharat Nagar
U/S 302/307/323/324/325/326/114/354B/509-
147/148/34/174A/201 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Ashish Laroia, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Firoz Siddiqui @Babu Bangali.

Ld. Addl. PP strongly opposed this application.

Heard. Perused.

Although conduct report as received from Jail Superintendent is satisfactory, however, applicant/accused is reported to be involved in three other cases out of which one case is U/s 302/354B IPC alongwith other offences, hence, applicant/accused Firoz Siddiqui does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020. Accordingly, I am not inclined to grant interim bail to the applicant/accused and same is

accordingly dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1401/2020
State Vs.Dola
FIR No. 140/2020
PS Begum Pur
U/S 186/188/332/353/506/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Jai Subhash Thakur, Ld. counsel for the applicant/accused.

This is an anticipatory bail of the accused Dola without filing mandate form for urgent hearing.

By filing this application applicant/accused on the ground that he has not been previously convicted and has been falsely implicated in this case.

On the other hand, Ld. Addl. PP for State strongly opposed the application as the applicants have manhandled with police officials.

Heard and perused.

Keeping in view the facts and circumstances and as the offence is serious in nature, I am not inclined to grant anticipatory bail to the

applicant/accused and same is dismissed accordingly.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1402/2020
State Vs. Pawan
FIR No.428/2019
PS Bharat Nagar
U/S 308/307/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Kuldeep Singh, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Pawan without mandate form of urgent hearing.

As per reply, accused Pawan has been previously involved in other case bearing FIR No. 84/2017 PS Bharat Nagar U/s 363/342/354/34 IPC.

Heard and perused.

Considering the facts and circumstances and keeping in view the previous involvement of the applicant/accused, he does not fall in the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020, hence, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly

dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1403/2020
State Vs. Suraj @ Bhola
FIR No.375/2015
PS Rani Bagh
U/S 394/397/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Kuldeep Singh, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for grant of bail of the accused Suraj @ Bhola without filing mandate form for urgent hearing.

By filing the present application, applicant/accused sought bail on the ground that charge-sheet has been filed and no custodial interrogation is required.

Ld. Addl. PP strongly opposed the bail application on the ground that applicant/accused is involved in twelve other cases.

Heard and perused.

Considering the facts and circumstances and keeping in view that accused is a habitual offender, I am not inclined to grant bail to the applicant/accused and dismissed accordingly.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1405/2020
State Vs. Nathu Lal
FIR No.964/2019
PS Mangolpuri
U/S 377 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Vineet Jain, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Nathu Lal without filing mandate form of urgent hearing.

Ld. Counsel is directed to file the aforementioned form by the next date.

Reply of IO received is silent about the previous involvements of the applicant/accused. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 06.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1408/2020
State Vs. Narayan
FIR No.326/2016
PS Bharat Nagar
U/S 302/307/147/148/34/506 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Kundan Kumar, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Narayan.

By filing the present application, applicant/accused sought bail on the ground that father of the applicant/accused is suffering from chest pain and also as per the guidelines of HPC of Hon'ble High Court of Delhi vide minutes dated 18.05.2020.

Ld. Addl. PP strongly opposed the present application on the ground that accused is involved in other two cases.

Upon hearing Ld. Counsel for applicant/accused apprised qua the previous involvements of the applicant/accused he wishes to withdraw the present application.

Accordingly, present application is dismissed being withdrawn.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)

Duty Judge

ASJ-02/NDPS

North West, Rohini

Delhi/03.06.2020

Bail Application No.1410/2020
State Vs. Abhishekh
FIR No.465/2019
PS Bharat Nagar
U/S 324/341/307/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Pankaj Gupta, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Abhishekh.

By filing present application, applicant/accused sought interim bail on the ground that co accused persons have already been granted bail on 26.12.2019 and 14.02.2020. Further, applicant/accused is in JC since 23.09.2019 (more than six months) and as per the guidelines of High Power Committe of Hon'ble High Court of Delhi, applicant/accused is liable to be granted bail.

Reply of IO received is silent about the previous involvements of

the applicant/accused. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 09.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1414/2020
State Vs. Bhola @ Shivbali
FIR No.419/2017
PS Ashok Vihar
U/S 302/34 IPC
& 25/54/59 Arms Act

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Yogesh Kumar, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Bhola @ Shivbali.

By filing this application applicant/accused sought interim bail on the ground of guidelines of HPC of Hon'ble High Court of Delhi vide minutes dated 18.05.2020.

Reply of IO received is silent about the previous involvements of the applicant/accused. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before

08.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1415/2020
State Vs. Md. Adil Khan
FIR No.36/2015
PS Maurya Enclave
U/S 302/395/120B IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Puneet Jaiswal, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Md. Adil Khan for 45 days.

By filing this application, applicant/accused sought interim bail on the ground that he is in JC since 22.05.2015 and aged about 50 years as well as his medical condition/illness.

Ld. Addl. PP for state strongly opposed the bail application on the ground that earlier two occasions bail application of the present applicant/accused has been dismissed i.e. on 23.01.2019 by Hon'ble High Court of Delhi and on 06.05.2020.

Reply of IO received is silent about the previous involvements of the applicant/accused. IO / SHO is directed to file fresh report in respect

of previous involvement of the applicants/accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 11.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1416/2020
State Vs. Siddharth Jain
FIR No.89/2010
PS Rani Bagh
U/S 420/467/468/471/120B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. R.D. Rana, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for extension of interim bail of the accused Siddharth.

By filing this application, applicant/accused is seeking extension of bail which has been granted to him vide order dated 22.04.2020.

Ld. Addl. PP for State strongly opposed this application as not maintainable in view of judgments, titled as Vijay Singh Vs. NCT of Delhi of Hon'ble Delhi High Court dated 18.01.2017 and Sundeep Bapna Vs. State of Hon'ble Supreme Court of India. Moreover, bail of accused is going to be expired on 06.06.2020.

On this hearing, Ld. Counsel for applicant/accused requested to

adjourned this application on 06.06.2020.

Heard. Allowed.

Put up for consideration on 06.06.2020.

Computer branch, for uploading the orders on the Website
and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1417/2020
State Vs.Azad Singh
FIR No.441/2016
PS Ashok Vihar
U/S 302/307/34IPC
& 25/27/54/59 Arms Act

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant/accused and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sumit Garg, Ld. counsel for the applicant/accused.

This is an application u/s 439 Cr. PC for interim bail of the accused Azad Singh for 45 days.

By filing this application applicant/accused sought interim bail as per the guidelines of High Power Committee of Hon'ble High Court of Delhi vide minutes dated 18.05.2020.

On the other hand, Ld. Addl. PP strongly opposed the present application on the ground that present applicant/accused does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020 and moreover applicant/accused has been previously involved in eight other cases out

of which two cases are of U/s 302 IPC.

During arguments when Ld. Counsel for applicant/accused apprised qua the previous involvements of the applicant/accused he wishes to withdraw the present application.

Accordingly, present application is dismissed being withdrawn.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1419/2020
State Vs.Ravi @ Manoj
FIR No. 1195/2016
PS Mangolpuri
U/S 302/201 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. M.A. Hashmi, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Ravi @ Manoj.

Reply filed in which no previous involvement reported.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 04.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1420/2020
State Vs. Karambeer
FIR No.140/2020
PS Begumpur
U/s 186/188/332/353/506/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Jai Subhash Thakur, Ld. counsel for the applicant/accused.

This is an anticipatory bail of the accused Karambeer without filing mandate form for urgent hearing.

By filing this application applicant/accused on the ground that he has not been previously convicted and has been falsely implicated in this case.

On the other hand, Ld. Addl. PP for State strongly opposed the application as the applicants have manhandled with police officials.

Heard and perused.

Keeping in view the facts and circumstances and as the offence is serious in nature against the public servant, I am not inclined to grant

anticipatory bail to the applicant/accused and same is dismissed accordingly.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1421/2020
State Vs. Siddharth Jain
FIR No.169/2017
PS EOW
U/S 419/420/467/468/471/120 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. R.D. Rana, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for extension of interim bail of the accused Siddharth.

By filing this application, applicant/accused is seeking extension of bail which has been granted to him vide order dated 22.04.2020.

Ld. Addl. PP for State strongly opposed this application as not maintainable in view of judgments, titled as Vijay Singh Vs. NCT of Delhi of Hon'ble Delhi High Court dated 18.01.2017 and Sundeep Bapna Vs. State of Hon'ble Supreme Court of India. Moreover, bail of accused is going to be expired on 06.06.2020.

On this hearing, Ld. Counsel for applicant/accused requested to

adjourned this application on 06.06.2020.

Heard. Allowed.

Put up for consideration on 06.06.2020.

Computer branch, for uploading the orders on the Website
and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No.1422/2020
State Vs. Lakhan
FIR No.152/2020
PS Bharat Nagar
U/S 392/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Baljeet Singh, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Lakhan on the ground that he has been falsely implicated in this case and is in JC since 07.04.2020.

Ld. Addl. PP strongly opposed this application on the ground that applicant/accused has been arrested at the instance of complainant and co-accused is absconding.

Heard and perused.

After taking into consideration the submissions and facts and circumstances that applicant/accused arrested at the instance of complainant, co-accused is absconding and moreover case property is

yet to be recovered, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/03.06.2020

Bail Application No. 1427/2020
State Vs. Jatin
FIR No.157/2020
PS Aman Vihar
U/s 394/397/411/34 IPC

HEARING THROUGH VIDEO CONFRENSING

03.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Vishnu Kumar Sharma, Ld. counsel for the applicant/accused.

This is the second bail application of the accused Jatin.

By filing this application, applicant/accused seek bail on the ground that co accused has already been released on bail.

On the other hand, Ld. Addl. PP strongly opposed the bail application as the offence is serious in nature and 3rd co-accused is yet to be trace out who had ran away from the spot.

Heard and perused.

Considering the facts and circumstances and keeping in view that the co-accused is yet to be arrested and offence is serious in nature, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-2/NDPS
North West, Rohini
Delhi/03.06.2020